

**DETENTION OF POSTAL PARCELS**

\*415. SHRI K. SURYANARAYANA: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether it is a fact that since the 1st October 1953, 'about 8,000 postal parcels booked for French territories in South India have been held up in Madras; and

(b) if so—

(i) the reasons why, and (ii) the period for which, they have been so held up?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) About 5,000 and not 8,000 parcels deliverable through Indian Post Offices in these Settlements have been so far detained.

(b) (i) For completion of customs formalities.

(ii) About six months.

DH. P. C. MITRA: May I know whether the senders of those held-up parcels have made any complaint about such action and how those complaints were disposed of?

SHRI J. S. L. HATHI: Not the senders but the persons to whom they are to be delivered have sent representations.

DR. P. C. MITRA: How were they disposed of?

SHRI J. S. L. HATHI: Just by telling them that certain formalities have to be undergone.

**PILGRIMAGE SPECIAL CARRIAGES**

\*416. SHRI K. SURYANARAYANA: Will the Minister for RAILWAYS be pleased to state:

(a) the number of pilgrimage special carriages which were given; in the year 1953 to contractors;

(b) rates at which and the terms and conditions on which  
(c) the carriages were given in different railway zones;

(d) the total amount received from those contractors; and

(e) whether it is a fact that the railway authorities are not giving tourist bogies to these contractors on the Southern Railway?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) A total of 168 carriages, including 1st, 2nd and 3rd, were supplied during 1953.

(b) A statement showing the terms and conditions under which different types of carriages were allotted on all the railway zones is placed on the table of the House. [See Appendix VII, Annexure No. 199.]

(c) Rs. 3,97,971-5-0 (excluding Eastern Railway).

(d) No.

**C.P.W.D. WORKERS' DEMANDS**

\*417. SHRI S. N. MAZUMDAR: Will the Minister for LABOUR be pleased to state:

(a) whether it is a fact that the Central Public Works Department Workers' Union, Delhi, have requested Government to refer some of their demands to an Industrial Tribunal for adjudication;

(b) if so, what are those demands; and

(c) whether Government have taken any action in the matter?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) and (b). The Central Public Works Department Workers' Union, New Delhi, submitted an application for reference to an Industrial Tribunal of a dispute on matters such as permanency of work-